

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.O.A.350/00226/2014

Date : 11.09.2015

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

BIDHAN CHANDRA MAHALADER  
VS.  
UNION OF INDIA & ORS.

For the applicant : Mr. B.R.Das, counsel  
For the respondents : Mr. B.P. Manna, counsel

ORDER

Heard Id. counsel for the parties.

2. Admittedly there was a delay in regard to payment of retirement benefits which is calculated as under (page 6 of the O.A.) :-

"(a) Retirement Gratuity	- Rs.10,00,000/-
(b) Commuted Value of Pension effective from 01.11.2012	- Rs.8,10,617/-
(c) Pension per month	- Rs.12,367+13,872(DR) = Rs.26,239/-

Total Rs.3,64,000/- upto Nov., 2013

(d) Leave Salary - Rs.6,85,298/-"

3. It is submitted by Id. counsel for the applicant that the applicant retired on superannuation on 31.10.2012 but his retirement dues were actually paid on 07.12.2013, therefore, he claims interest on the amount.

4. Id. counsel for the respondents submits that the applicant is not entitled to receive any interest for delayed payment of Leave Salary as per rules.

5. As such, the respondent authorities are directed to pay interest on the amount mentioned in (a), (b) and (c) of the above chart given by the

applicant, at the rate of 8% per annum from the date it accrued. Let the payment of interest be made within a period of two months from the date of receipt of a copy of this order.

The O.A. stands disposed of. No cost.

*(B. Banerjee)*  
(B. Banerjee)  
Judicial Member

s.b